

FORM A**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF STEADFAST SHIPPING PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Steadfast Shipping Pvt. Ltd
2.	Date of incorporation of corporate debtor	23/11/2011
3.	Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U35122MH2011PTC224284
5.	Address of the registered office and principal office (if any) of corporate debtor	603/604 Cliff Towers, Lokhandwala Complex, Samarth Nagar, Cross Rd No. 3, Off J.P. Road, Andheri West, Mumbai City, Mumbai, Maharashtra, India, 400053
6.	Insolvency commencement date in respect of corporate debtor	27.11.2024 (Wednesday) Received on 28.11.2024 (Thursday)
7.	Estimated date of closure of insolvency resolution process	26.05.2025 (Monday)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Nilesh Kothari IBBI/IPA-002/IP-N01225/2022-2023/14132 AFA Valid Till 31.12.2025
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	A-703, Iskon Riverside, Near Shelaleikh Society, Shahibaug, Ahmadabad, Gujarat, 380004 Email Id: ca.nkothari@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	410, 4th Floor, Bluerose Industrial Estate Near Metro Mall and Tata Power Petrol Pump Western Express Highway, Borivali East – 400066 Mumbai Email Id: ibc.steadfastshipping@gmail.com
11.	Last date for submission of claims	11.12.2024 (Wednesday)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Not Applicable

Notice is hereby given that the National Company Law Tribunal Mumbai Bench – I, has ordered the commencement of a corporate insolvency resolution process of **Steadfast Shipping Pvt. Ltd** on **27.11.2024 (Wednesday)**, **Received on 28.11.2024 (Thursday)**.

The creditors of **Steadfast Shipping Pvt. Ltd.** are hereby called upon to submit their claims with proof on or before **11.12.2024 (Wednesday)** to the Interim Resolution Professional at the address mentioned against entry No. 10.



The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



A handwritten signature in blue ink, appearing to be "N. R. Kothari".

Sd/-

Nilesh Rajendra Kothari

Interim Resolution Professional

In the matter of Steadfast Shipping Pvt. Ltd

IBBI/IPA-002/IP-N01225/2022-2023/14132

AFA valid upto: 31.12.2025

Correspondence Address: 410, 4th Floor, Bluerose Industrial Estate,

Near Metro Mall and Tata Power Petrol Pump,

Western Express Highway, Borivali East - 400066 Mumbai

Email Id: ibc.steadfastshipping@gmail.com

Date : 30.11.2024

Place : Mumbai